

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI
(APPELLATE JURISDICTION)

Comp App(AT)(CH) (Ins) No.157/2022
IA Nos. 363, 364, 366, 687 & 688/2022
(Under Section 61 of the Insolvency and Bankruptcy Code, 2016)

(Arising out of the Impugned Order dated 17/02/2022 in IA/47/2021 in IBA/216/2019 along with IA/938/2021 in IBA/216/2019, passed by the ‘Adjudicating Authority’ (National Company Law Tribunal, Division Bench-I, Chennai)

In the matter of:

B.Raghu Rami Reddy
Sole Proprietor of Sree Easwari Traders **...Appellant**

V

Mahalingam Suresh Kumar,
RP of M/s Sri Venkat Ram Spinners (P) Ltd. **...Respondent**

Present :

For Appellant : Ms. Poornima Devi, Advocate
For Mr. K.K. Sivashanmugam, Advocate
For Respondent : Mr. A.G. Sathyanarayana, Advocate

ORDER
(Physical Mode)

13.06.2023:

On behalf of the Respondent, a ‘Memo’, is filed before the ‘Office of the Registry’, dated 14.02.2023 (received by the ‘Registry’ on 15.02.2023), stating that the ‘Successful Resolution Applicant’ M/s. Ansio Private Limited, had contravened ‘The Approved Terms of Resolution Plan’ and hence, the ‘Monitoring Committee’ had recommended, for the Liquidation of the ‘Corporate Debtor’. Thereupon, an IA 985/2022, was filed for

Liquidation of the 'Corporate Debtor' and the same, was allowed by the National Company Law Tribunal, Chennai Bench, through its Order dated 24.01.2023, in IBA/216/2019, by appointing the Respondent, as Liquidator.

In view of the above, in the instant Comp App(AT)(CH) (Ins) No.157/2022, nothing survives for Judgement, by this 'Tribunal'. On recording the said fact, the instant Comp App(AT)(CH) (Ins) No.157/2022, is '**Dismissed**' as an 'Infructuous One'. No costs.

All the connected IA Nos.363 to 366/2022, IA Nos.687 & 688/2022, are closed.

[Justice M. Venugopal]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

ASJ/TM